

(4) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

(i) Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1975-76 along with the Audit Report thereon.

(ii) Certified Accounts (Hindi@ version) of the Indian Institute of Technology, Delhi for the year 1976-77 along with the Audit Report thereon.

(5) A statement (Hindi and English versions) (a) showing reasons for delay in laying the Accounts mentioned at (4) (i) above and (b) for not laying the Hindi version of the Accounts simultaneously. [Placed in Library. See No. LT-2329/78.]

PROF. P. G. MAVALANKAR: My point of submission is the same. There is a delay of one year and four months in the case of the Annual Report of the Indian Council of Social Science Research, New Delhi, for the year 1976-77. It is said that the Government are in agreement with the above Report. What does it mean? These are some important bodies which perform some important functions. Merely saying that the Government are in agreement with their reports is not sufficient. They are thereby trying to get away from the responsibility of stating what the Government intend doing about those reports. If they agree, what is the action which they propose to take on those recommendations? These things should have been mentioned.

NOTIFICATION UNDER THE CENTRAL EXCISE RULES AND THE CENTRAL SALES TAX ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 270(E) (Hindi and English versions) published in Gazette of India dated the 3rd May, 1978 making certain amendment to Notification No. 198/76-Central Excise dated the 16th June, 1976, issued under the Central Excise Rules 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-2330/78.]

(2) A copy of Notification No. G.S.R. 589 (Hindi version) containing corrigendum to Hindi version of Notification No. G.S.R. 762(E) dated the 17th December, 1977, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-2331/78.]

STATEMENT CORRECTING REPLY TO USQ No. 6387 re. INSTALLED CAPACITY OF FERTILIZER PLANTS

प्रदूषित्व तथा रसायन और उर्वरक संकल्प में :
राज्य मंत्री (श्री कनेवर सिंह) : मैं (एक) उर्वरक संवर्धों की प्रतिक्रिया शक्ता के बारे में श्री राज केसर सिंह के सताराकित प्रश्न संख्या 6387 के 11 मई, 1978 को दिये गये उत्तर को सुद्ध करने तथा (दो) उत्तर को सुद्ध करने में हुए विघ्न के कारण बताते वाला एक विवरण तथा पटल पर रक्ता हूँ ।
[Placed in Library. See No. LT-2332/78.]

STATEMENT re. TRANSFER OF EXECUTION, ETC. OF SALAL HYDRO-ELECTRIC PROJECT IN J & K TO NATIONAL HYDRO-ELECTRIC POWER CORPORATION.

ऊर्जा संकल्प में राज्य मंत्री (श्री कानुनमन्त्री) : मैं जम्मू तथा काश्मीर में सलाल पर विद्युती परियोजना का निष्पादन, प्रवर्धन तथा संचालन भारत सरकार के एजेंड के रूप में राष्ट्रीय पर विद्युती निगम को सौंपने के बारे में एक विवरण (हिन्दी) तथा संदेवी संकल्प) तथा पटल पर रक्ता हूँ ।
[Placed in Library. See No. LT-2333/78.]

@English version of the Accounts was laid on the Table on the 8th May, 1978.